CENTRAL ADMIN ISTRATIVE TRIBUNAL CALCUTTA BENCH

No.M.A.67 of 1998 (@.A.878 of 1997)

Date of Order : 20.3.1998

present : Hon'ble Mr.D.Purkayastha, Judicial Member.

HUSA IN HAIDER

Vs.

UNION OF INDIA & ORS. (EASTERN RAILWAY)

For the applicant : Mr.G. Misra, counsel.

For the respondents: Mr.P.K.Arora, counsel.

ORDER

Heard ld.counsel for both the parties over an application being M.A.67 of 1998 filed by the applicant for expeditious hearing of the D.A. 878 of 1997.

- 2. Ld.counsel for the respondents, Mr.P.K.Arora, submits that the D.A. has been admitted for hearing but no reply could be filed till date. He further submits that the case has been fixed for hearing on 13.5.1998.
- 3. Respondents are allowed further time to file the reply and the O.A. will appear on 13.5.1998, as already fixed. Ld. counsel for the applicant is given the liberty to file rejoinder, if any, in the meantime.
- 4. The M.A. is disposed of accordingly.

(0.Purkayastha) Judicial Member